

(b) if so, the amount demanded by the association and the amount sanctioned so far; and

(c) the time by which the balance amount is likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) to (c). The Department have received a request from Vice President of the IOA regarding allocation of additional funds of Rs.30 crores to the Department of Youth Affairs & Sports, Government of India for training of sports persons and teams for 1996 Atlanta Olympics and 1998 Asian Games. The proposal is under consideration of the Government.

#### **Ammonia Plant of F.A.C.T.**

2766. PROF. K.V. THOMAS: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether his Ministry accorded clearance to ammonia plant of Fertilizer and Chemical Travancore Ltd. (FACT) Udyogmandal, Kerala;

(b) if so, the condition stipulated for according clearance;

(c) whether it has been brought to the notice of his Ministry that there is a move to transport ammonia from Udyogmandal to Cochin Division of FACT, by road, pipe line or Railway abandoning the present water transport system; and

(d) if so, the reaction of his Ministry thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Yes, Sir, Environmental clearance was accorded subject to compliance of environmental conditions. These include installation of appropriate pollution control equipment, measures to reduce risk related to handling and transportation of hazardous substances, providing of green belt, air and water quality monitoring.

(c) and (d). Though the matter has been brought to the notice of the Central Government, no proposal from FACT has been received for using the alternate system of transporting ammonia and abandoning the

present one using barges which was stipulated as one of the conditions in the environmental clearance to the project. Any deviation in this regard would require a re-examination and approval of the Central Government and the compliance of the industry to the rules pertaining to transport of hazardous substances.

#### **Indian Veterinary Council Act 1984**

2767. Dr. P. VALLAL PERUMAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of TamilNadu has already adopted the Indian Veterinary Council Act, 1984;

(b) whether the Veterinary Council of India (VCI) wrote to some States/Union territories not to recognize the degrees awarded by the Tamil Nadu Veterinary and Animal Sciences University and not to register graduates of TANUVAS in the State Veterinary Practitioners Register;

(c) if so, the details thereof;

(d) whether some State Government like Kerala have suspended/dismissed or taken some adverse action against the Veterinary graduates of TANUVAS based on a VCI's directive by adopting discriminatory attitude;

(e) if so, the details thereof and;

(f) the steps proposed by the Government to stop such discriminatory and illegal practices by VCI?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No, Sir.

(b) and (c). The Veterinary Council of India had written to all the States/Union Territories suggesting *inter-alia* that persons not possessing qualification included in the First or Second Schedule of Indian Veterinary Council Act, 1984 may not be included in the State Veterinary Practitioners Register. The Degree awarded by TANUVAS is yet to be included in the First Schedule of the said Act.

(d) and (e). The information is being ascertained from the States and will be placed on the Table of the Sabha.

(f) The Veterinary Council of India has acted as per the provision of the Indian Veterinary Council Act, 1984 and Rules framed under the Act